

23

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

HYDERABAD

O.A.No.1228 of 1999.

DATE OF ORDER:6-6-2000.

Between:

P.Sreenivasulu.

..Applicant

and

1. The Union of India, rep. by the Chief Postmaster General, AP Circle, Dak Sadan, Abids, Hyderabad.
2. The Postmaster General, Vijayawada Region, Vijayawada.
3. The Senior Superintendent of Post Offices, Nellore Division, Nellore.

..Respondents

COUNSEL FOR THE APPLICANT :: Mr.Krishna Devan

COUNSEL FOR THE RESPONDENTS: Mr.B.Narsimha Sharma

CORAM:

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN.)

: O R D E R :

(PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Mr.Krishna Devan, learned Counsel for the Applicant and Mr.V.Vinod Kumar for Mr.B.Narsimha Sharma, learned Standing Counsel for the Respondents.

.....2



2, This OA is filed praying for the following reliefs:-

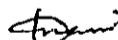
- 1) to call for the records relating to the Impugned Order No.B1/5/21/99, dated 11-8-99 passed by the 3rd respondent;
- ii) to set aside the same by holding that the action of the 3rd respondent in not permitting the applicant to appear for the examination/tests to be held on 29-8-1999, for the recruitment of time scale Postal Assistants(Departmental Quota) as arbitrary, illegal being violative of Articles 14, 16 and 21 of the Constitution of India; and
- iii) Consequently, to direct the 3rd respondent to allow the applicant to sit for the examination/tests to be conducted on 29-8-1999 or on at a later date.

3. When the OA was taken up for hearing today, the learned Counsel for the Applicant submitted that the impugned notification, which is challenged in this OA has been withdrawn and a fresh notification was issued. In view of the above, this OA becomes infructuous.

4. In view of the above submission, the OA is dismissed as infructuous. No costs.



(R.RANGARAJAN)
MEMBER(A)

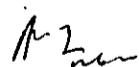


(D.H.NASIR)
VICE CHAIRMAN

DATED: this the 6th day of June, 2000

Dictated in the Open Court

DSN



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

COPY TO:

1. HDHNJ
2. HRRN (ADMIN) MEMBER
3. HOSJP (JUDL) MEMBER
4. O.R. (ADMIN)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE HON'BLE MR. JUSTICE O.H. NASIR
VICE CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN
MEMBER (ADMIN.)

THE HON'BLE MR. B.S. JAI PARAMESHWAR
MEMBER (JUDL.)

DATE OF ORDER 6/6/00

MA/RA/CP.NO.

IN

CA.NO. 1228/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER/REJECTED

NO ORDER AS TO COSTS

(7 copies)

